

Annexure – 8

Name of the corporate debtor: Anindya Infratech Pvt. Limited ; Date of commencement of CIRP:23-05-2022; List of creditors as on: 17-06-2022

List of operational creditors (Other than Workmen and Employees and Government Dues)

Sl. No.	Name of creditor	Identification No.	Details of claim received		Details of claim admitted					Amount of contingent claim	Amount of any mutual dues, that may be set-off	Amount of claim not admitted	Amount of claim under verification	Remarks, if any	
			Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest	Amount covered by guarantee	Whether related party?						% of voting share in CoC
1	Sanghvi Movers Ltd			2472393.00		Unsecured	0	0	NO	0	0	0	2472393.00	0	Under Company Appeal (AT) (Insolvency) No. 648 of 2022, Hon.ble NCLAT has directed IRP to collate and verify the claims; however, shall not constitute the CoC. The IRP could not still take the custody of the affairs of the CD, due the Non Cooperation of the suspended Management. Hence the claims received are subject to verification.
			Total	2472393.00	0	0	0	0	0	0	0	0	2472393.00	0	



**NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Company Appeal (AT) (Insolvency) No. 648 of 2022

IN THE MATTER OF:

**Apurva Prasad
Erstwhile Director of Corporate Debtor,
Anindya Infratech Pvt. Ltd. ...Appellant**

Versus

Sanghvi Movers Ltd. & Anr. ...Respondents

Present:

For Appellant: Mr. Anup Kumar, Mr. Gaurav Singh, Ms. Shruti Singh and Mr. Devvrat, Advocates.

For Respondents:

**ORDER
(Virtual Mode)**

03.06.2022: Issue notice. Learned counsel for the Appellant submits that the amount which was claimed against the invoices have already been paid and there is admission in the application itself regarding the three initial invoices dated 30.04.2016, 31.05.2016 and 30.06.2016. It is submitted that the Adjudicating Authority has relied on letter dated 10.04.2018 as a confirmation and admission of the debt by the Appellant whereas subsequent to 10.04.2018 payments were made and there is no outstanding dues. Submissions need scrutiny.

Let notice be issued to Respondents. Requisites alongwith process fee be filed within three days. Reply be filed by the Respondents within three weeks. Rejoinder be filed within two weeks thereafter.

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List the Appeal on **18th July, 2022**.

In the meantime, the IRP shall proceed to collate and verify the claims, however, shall not constitute the CoC.

**[Justice Ashok Bhushan]
Chairperson**

**[Naresh Salecha]
Member (Technical)**

Archana/nn